

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 3896
ANSWERED ON 21/12/2021

LOW WAGES UNDER MGNREGS

3896. SHRI MOHAMMED FAIZAL P.P.:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of the States where the wages under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) are lower than the minimum agricultural wages;
- (b) the details of the increase in MGNREGS wages in 2021-2022 if any; and
- (c) whether the Government has any proposal to further increase the MGNREGS wages, if so, the details thereof, and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SADHVI NIRANJAN JYOTI)

(a) to (c): As per Section 6 (1) of Mahatma Gandhi National Rural Employment Guarantee Act (Mahatma Gandhi NREGA), 2005, the Central Government may by notification specify the wage rate for unskilled work for its beneficiaries. Accordingly, the Ministry of Rural Development notifies Mahatma Gandhi NREGA wage rate for every financial year for States/UTs. To compensate the Mahatma Gandhi NREGA workers against inflation, the Ministry of Rural Development revises the wage rate every year based on change in Consumer Price Index for Agricultural Labour (CPI-AL). The wage rate is made applicable from 1st April of each financial year. However State Governments can provide wage over and above the wage rate notified by the Central Government. State/UT-wise notified wage rates for unskilled worker under Mahatma Gandhi NREGA for the financial years 2020-21 and 2021-22 is given at **Annexure**.

Annexure referred in reply to parts (a)to(c) of Lok Sabha Unstarred Question No.3896 dated 21.12.2021

State/UT-wise notified wage rates for unskilled worker under Mahatma Gandhi NREGA for the financial years 2020-21 and 2021-22.			
S. No.	Name of the State	FY 2020-21	FY 2021-22
1	ANDHRA PRADESH	237	245
2	ARUNACHAL PRADESH	205	212
3	ASSAM	213	224
4	BIHAR	194	198
5	CHHATTISGARH	190	193
6	GUJARAT	224	229
7	HARYANA	309	315
8	HIMACHAL PRADESH - NON SCHEDULED AREA	198	203
8a	HIMACHAL PRADESH - SCHEDULED AREA	248	254
9	JAMMU & KASHMIR	204	214
10	Ladakh	204	214
11	JHARKHAND	194	198
12	KARNATAKA	275	289
13	KERALA	291	291
14	MADHYA PRADESH	190	193
15	MAHARASHTRA	238	248
16	MANIPUR	238	251
17	MEGHALAYA	203	226
18	MIZORAM	225	233
19	NAGALAND	205	212
20	ODISHA	207	215
21	PUNJAB	263	269
22	RAJASTHAN	220	221
23	SIKKIM	205	212
23a	SIKKIM(3 Gram Panchayat namely Gnathang, Lachung, Lachen)	308	318
24	TAMIL NADU	256	273
25	TRIPURA	205	212
26	UTTAR PRADESH	201	204
27	UTTARAKHAND	201	204
28	WEST BENGAL	204	213
29	GOA	280	294
30	ANDAMAN & NICOBAR		
30a	ANDAMAN	267	279
30b	NICOBAR	282	294
31	D&N HAVELI	258	269
32	D& DIU	227	269
33	LAKSHADWEEP	266	266
34	PUDUCHERRY	256	273
35	TELANGANA	237	245